

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2384 OF 2014

Vishwas Kapoor & Ors.

... Appellant(s)

VERSUS

State of Uttar Pradesh & Ors.

... Respondent(s)

OFFICE REPORT

The appeal above mentioned was listed before the Court of Registrar on 12th August, 2015 when the following order was passed :

"Service is complete on respondent Nos.2 to 4 and 6 but no one has put in appearance.

The Ld. Counsel appearing on behalf of State of U.P., being respondent No.1 does not choose to file additional documents.

The Ld. Counsel for the appellant to take fresh steps by providing fresh address with regard to respondent No.5 within four weeks.

Issue notice thereafter.

List again on 13.10.2015. "

Therer are 6 Respondents. Respondent Nos. 1 & 2 are represented through M/s. Abhishth Kumar and H. Raghavendra Rao, Advocates. Respondent Nos. 3, 4 & 6 are served with Notice of Lodgment of Petition of Appeal as per certificate of service. Respondent No.5 could not be served as he has left the company and Counsel for the Appellants has not furnished fresh address of unserved Respondent No.5 despite this Registry's letter dated 18th February, 2015. Common original records of High Court and Trial Court have been received in Criminal Appeal No. 2081 of

Cont....2/-

:2:

Crl.A.No. 2384/2014

2014 (connected matter) but Counsel for the parties have not filed the additional documents.

The appeal above mentioned is listed before the Court of Registrar with this office report.

DATED this the 12th day of October, 2015.

ASSISTANT REGISTRAR

COPY TO:

1. M/s. Karanjawala & Co., Advocates
12th Floor, HT House, 18-20, K.G. Marg
New Delhi
1. Mr. H. Raghavendra Rao, Advocate
203, New Lawyer's Chambers, S.C.I., N.D.

C4/dk

ASSISTANT REGISTRAR